CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.261/MP/2024

Subject : Petition under Section 79(1)(f) read with Section 19 of Electricity Act,

2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.6.2022 and seeking revocation of inter-state trading licence granted to M/s

Kreate Energy (I) Private Limited.

: Andhra Pradesh Southern Power Distribution Co. Ltd. (APSPDCL) Petitioner

and Anr

Respondent : Kreate Energy (I) Private Limited (KEIPL)

Date of Hearing : **7.05.2025**

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vyom Chaturvedi, Advocate, APSPDCL

> Ms. Pragya Gupta, Advocate, APSPDCL Shri Adarsh Tripathi, Advocate, KEIPL Shri Vikram Baid, Advocate, KEIPL Shri Ajitesh Garg, Advocate, KEIPL

Record of Proceedings

At the outset, the learned counsel for the Respondent, KEIPL, sought additional time to file the reply in the matter. In response, learned counsel for the Petitioner also sought liberty to file a rejoinder in the matter. Considering the above, the Commission permitted the Respondent, KEIPL, to file its reply within three weeks and the Petitioner to file its rejoinder within two weeks thereafter.

2. The matter will be listed for the hearing on **10.7.2025**.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)